

PART III

GOVERNMENT OF PUNJAB

DEPARTMENT OF EXCISE AND TAXATION
(EXCISE AND TAXATION -I BRANCH)

NOTIFICATION

The 25th April, 2017

No. S.O.06/P.A.1/1914/S.9/2017.-In supersession of the Government of Punjab, Department of Excise and Taxation, Notification No. S.O.24/P.A. 1/1914/S.9/2016 dated the 17th March, 2016 and in exercise of the powers conferred by section 9 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling under the said Act, the Governor of Punjab is pleased to appoint Shri Varoon Roojam, I.A.S., as Commissioner for the purpose of the said Act, on and with effect from the 6th December, 2016 to the 16th March, 2017(FN) and thereafter Shri Vivek Pratap Singh, I.A.S. from the date he assumed the charge as such, and is further pleased to,-

- (i) vest in him all the powers of the Financial Commissioner under the said Act (except the powers under sub-section(4) of section 15 of the Act); and
- (ii) to hear appeals against the orders passed by the Excise Officer, for grant or renewal of L-1 License under the Punjab Excise Powers and Appeal Orders, 1956.

ANURAG AGARWAL,
Financial Commissioner
to Government of Punjab,
Department of Excise and Taxation.